

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA Nos. 360 & 361 of 2013 in
DFR No. 2056 of 2013

Dated : 6th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

PPN Power Generating Co. Pvt. Ltd. ... Appellant(s)

Versus

Tamil Nadu Generation & Distribution Corpn. Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Balaji
Mr. Senthil Jagadeesan
Mr. Govind Manoharan
Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

IA Nos. 360 & 361 of 2013
(Condonation of delay in filing & refiling)

Both the Applications have been filed to condone the delay of 23 days in filing the Appeal as well as the delay of 2 days in refiling the Appeal. It is submitted that all the Respondents have been served.

We have heard Mr. Vallinayagam, the learned counsel appearing for the contesting Respondent.

Since we find that there is sufficient cause to condone the delay in filing both the Applications, the delay in filing the Appeal as well as the delay in refiling the Appeal is condoned.

The Registry is directed to number the Appeal and post for Admission on **15.11.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson